

(ख) यदि हां, तो उसके क्या कारण हैं तथा उस केन्द्र के प्रसारण की इस खराबी को ठीक करने के लिये सरकार क्या कार्यवाही कर रही है ?

सूचना और प्रसारण मंत्री (श्री क० के० बाह्य): (क) जी, हां।

(ख) भागलपुर प्राकाशवाणी के पटना केन्द्र से सम्बद्ध एक सहायक केन्द्र है। यहाँ 5 मार्च, 1967 से, जब से यह केन्द्र चालू हुआ, 20 जून, 1967 तक 24 बार कार्यक्रम प्रसारण में अवरोध हुआ। इन अवरोधों का मुख्य कारण बिजली का फेल हो जाना रहा रहा है। बिजनी देने वाले स्थानीय अधिकारियों से बिजनी देने के प्रबन्धों में सुधार करने का अनुरोध किया गया है।

Compensation to People Affected During Defence Preparations

4415. *Shri G. S. Dhillon:* Will the Minister of Defence be pleased to state:

(a) whether Government have received any representations from any State between 1962 and 1967 regarding the *ex-gratia* payment of compensation to the people affected during the preparatory stage of Defence preparations; and

(b) if so, the criteria laid down for the:

- (i) assessment of compensation;
- (ii) appointment of any military or civil authority to assess the damage;
- (iii) disbursement and reimbursement of compensation to the persons affected by such preparations?

The Minister of State in the Ministry of Defence (*Shri B. R. Bhagat*): (a) The Government of Assam raised the question of payment of compensation for damages to crops and groves due to defence preparations in 1962. On this representation, the Govern-

ment sanctioned a scheme for payment of *ex-gratia* compensation to the affected persons. The scheme was later extended to Jammu and Kashmir in May 1965 on receiving similar representations from that State. After the Indo-Pakistan conflict in September 1965, the Government further extended the scheme to the other border States/Union Territory, viz., Gujarat, Punjab, Rajasthan, Uttar Pradesh, West Bengal and Tripura.

(b) Compensation payable is to be assessed by the Local Revenue authorities in consultation with the representative of the Director, Military Lands & Cantonments. The extent and nature of damages for which compensation is to be paid, should also be accepted by the local military authorities before payment is made. In order to give immediate relief, 50 per cent of the approved compensation in each case is to be paid straightaway by the Collector/Deputy Commissioner. According to the original orders, the balance could be paid only after getting Government of India's sanction. With a view to expediting payment of the balance of compensation, Government have, in February 1967, delegated powers to the officers of the Military Lands & Cantonments Service to issue sanctions up to a limit of Rs 50,000 in each case.

12.22 hrs.

MOTION FOR ADJOURNMENT INCIDENTS IN TIHAR JAIL

Mr. Speaker: Last Friday, a number of Calling Attention Notices and Adjournment Motion, regarding the situation about Tihar Jail were given to me. Since we will begin a discussion on the Demands of the Home Ministry today, I thought we could discuss this also, with the Demands. But in the meanwhile, some Members of the House, including those from the Congress party and other parties as well, have visited the jail, and have told me, impressed upon me, that the situation there is really serious. The Home Ministry's Demand, concern so many

things. The Members want at least some time allotted for this purpose. The Congress Members and Members from the Swatantra Party also—many others, also—have visited the jail. Therefore, I thought that within the Home Ministry Demands, a little more time, an hour or so, could be allotted in the afternoon, so that the Minister may make a statement.

Shri Nath Pal (Rajapur): Why not the Adjournment Motion?

Mr. Speaker: No please. The whole thing is there. (Interruption) Let me complete. If you agree, at 2 P.M., the Home Minister may make a statement.

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): Yes

Mr. Speaker: Then at 4 P.M. we would take up this question and discuss it for an hour or so, because the half-hour discussion comes up at 5.30

Shri Surendranath Dwivedy: (Kendrapara): This time taken up for this subject will not, I hope, be reduced from the Home Ministry Demands' time. We have 10½ hours for the Home Ministry Demands.

Mr. Speaker: I do not mind. The point is, 10½ hours have been allotted for the Home Ministry Demands. If you want two more hours, if the Government have no objection, I do not mind. What I am saying is 10½ hours are allotted for the Home Ministry Demands. If you want to take out of that 1½ hours, well and good. Or, if you want one more extra hour, the Government may have no objection. Anyway, by the 21st July, we will have to guillotine the rest of the Demands. That means, one more Demand will have to be cut down to that extent. We will discuss the Home Ministry's demands for 3 days. If you want one more hour, we will extend it.

श्री जयु लिंगवे (मुंगेर): आप सदन अनिवार को भी रखिये, हम लोग बैठेंगे,

इस तरह से सब प्राणों पर बहस भी हो जायेगी।

Mr. Speaker: That is a different question.

डा० राम मनोहर लोहिया (कन्नौज): आपकी बहुत मेहरबानी है कि आपने इस विषय पर विचार करने का अवसर इस सदन को दिया है, जिनमें यह विषय ऐसा है कि इस पर सदन प्रस्ताव जहरा हो जाता है। अनाथबचर के जन्मद्वारा का बन्द बर के अगर उन पर गाली चलाई जाय . . .

Mr. Speaker: It is all the same. After discussion, you can throw out the Home Ministry's Demands. It is the same as the adjournment motion.

डा० राम मनोहर लोहिया अध्यक्ष महोदय, जेल के अन्दर कैदियों को पीटना वैसा ही जैसा जानवरों को अनाथबचर में रख कर गोली चलाना। यह इतना निर्दयी काम हुआ है कि इस पर स्वयं प्रस्ताव के अतिरिक्त और कोई तरीका ही नहीं सकता और ऐसी अवस्था में जब कि वहाँ पर दो आर्दाभियों को मालूम होता है कि इस बुरी तरह पीटा गया है कि वे गायब हैं, पता नहीं मर गये हैं या क्या हो गया है। उनका चाहे तो नाम भी बता सकता हूँ, वह छप भी चुका है। वहाँ पर बाँट खाने वाले लोग मामूली लोग नहीं हैं, विद्वान आदमी हैं, उनकी राय से हमारा मतभेद हो सकता है, स्वामी करपाली जी जैसे लोग। ऐसी अवस्था में मैं यह बहुत जरूरी समझता हूँ, खास तौर से जब कि देश का दिमाग टूट रहा है, जहाँ कि किसान और मजदूर मारे जाते हैं, तब दूसरी तरह के लोग, समझो—स्वतंत्र पार्टी वाले, जनसंघ पार्टी वाले चुप रह जाते हैं, जब तक रक्षावाले मारे जाते हैं तब ये कम्युनिस्ट और दूसरे लोग चुप रह जाते हैं। इसलिये यह जरूरी हो गया है कि देश का दिमाग एक जैसा बनना चाहिये, हर एक मनुष्य की कीमत को बिल्कुल ऊँचा दना कर। अगर इस सदन में इस बात के

[श्री राम मनोहर लोहिया]

ऊपर स्वयं प्रस्ताव के रूप में बहस करे तब ही हम मनुष्य के मूल्य को समझ पायेंगे, वरना यह दिनांक टूटता चला जाएगा और टूटन टूटन करना। यह सरकार का जो सहारे हमारे का पाटेगा और कभी हमारे के सहारे पहले को पाटेगा। इसमें से चाहता हूँ कि आप इस स्वयं प्रस्ताव को मंजूर करें।

Shri Ranga rose—

Mr. Speaker: We are discussing it at 4 o'clock. Why raise it now?

Shri Ranga (Srikakulam): That is not the question. I am concerned about the procedure also. I am glad you have recognised the seriousness of this particular subject and therefore you were good enough to recommend to the House that some special time should be given to it. But there are ways of giving that time. There are ways of bringing these things not only to the notice of Government but of the country also. When a thing like this happens under the very nose of Government and of Parliament here in Delhi, when so many people are being beaten up, it speaks of laxity of control of the Central Government over the jail administration. It is of such a serious nature that it ought to be brought to the notice of the country through an adjournment motion. Therefore, I think you would be good enough even now to allow an adjournment motion to be moved in regard to this matter. I am told some of our friends have already given notice of it. Otherwise, if the House does not give that kind of importance to a matter like this, anything else may happen here.

Mr. Speaker: I am glad he is supporting your demand. Day before yesterday and again this morning, I discussed this matter with members of Jan Sangh and other parties also and we thought this procedure which we accepted now will be good, because if anybody wanted to censure the Government, they may do so by throwing out the Home Ministry's

Demands. Mr. Vajpayee and Mr. Gupta also agreed.

Shri A. B. Vajpayee (Bairampur): I agreed only because you did not allow the adjournment motion.

Mr. Speaker: Of course, I do not want to come in your way. But I thought that this was a proposal which you all had accepted.

श्री प्रकाशवीर शास्त्री (हापुड़) : वह गेरा कर सकत है लेकिन हम गेरा नहीं कर सकत इस बात पर।

Mr. Speaker: We are voting the Demands for Grants of the Home Ministry. Adjournment motion also amounts to the same thing. Anyway, since the matter was raised I thought I will allow a discussion. So, no more discussion on this now. The statement on the Calling Attention Notice will be made at 2 O'Clock. At 4 O'Clock we will begin the discussion. Now, Shri Venkatasubbarah.

Shri Ranga: Sir, at this rate it will be difficult for us to function. We want to make our observations; but, you are on your feet. The moment you resume your seat you call on the next item. Then, how is it possible for us to make any submission at all? At this rate, we can dismiss the chapter relating to Adjournment Motions in the Rules of Procedure.

Mr. Speaker: I have allowed some discussion.

Shri Ranga: What is it that you have allowed? When there is an adjournment motion the proper course open to you is to see if 50 members are there in support of it. This is not fair.

Shri Surendranath Dwivedy: Sir, the importance of the matter should be taken into consideration. A mere discussion will lead us to nothing. Since this is an urgent matter of public importance, how can you deny the House an opportunity to discuss this in the form of an adjournment motion? No doubt you are allowing

time; it is good. But why should you object to its being treated as an adjournment motion?

श्री प्रकाशवीर शास्त्री अध्यक्ष महोदय, श्री छटना बिहारी बाजपेयी श्री श्री कबरलाल गुप्त के साथ क्या बातचीत हुई उस मामले में मैं नहीं जाना चाहता लेकिन विषय की गम्भीरता को ध्यान में रखते हुए मैं सदन में सम्मुख अवसर उपस्थित करना चाहता हूँ। यह घटना जो बिहार जेल में हुई है यह सामान्य घटना नहीं है। यह वही लोग हैं जिन्होंने जेल के अन्दर सत्याग्रहिया पर यात्रा मण किया, इन्होंने ही 7 नवम्बर का पार्लियामेंट भवन के आगे गैरशान्ति करने के लिए जो प्रदर्शन हुआ था उसमें भी सम्मिलित होकर उत्पात किया था। उसके पीछे सरकार का हाथ है। आज सरकार इसको सामान्य चर्चा करके इस विषय की गम्भीरता से बच रही है। इसलिए जो इस पर काम रोकें प्रस्ताव आया है आप उस प्रस्ताव को उसी रूप में ले लें ताकि विषय की गम्भीरता हलकों में हो पाये। इतना मैं आपसे निवेदन करना चाहता हूँ।

श्री कबरलाल गुप्त : (दिल्ली सदर) मेरा नाम श्री बाजपेयी जो का नाम आया है। आपने भी हमारा नाम लिया और शास्त्री जी ने भी लिया। मैं कबल इतना करना चाहता हूँ कि मैंने और मेरी पार्टी के कुछ लोगों ने शुक्रवार को आपको कोल छर्टमन नोटिस दिया था। वह आपने मजूर नहीं किया। उसके बाद हमारा पार्टी के कुछ लोग कांग्रेस, सोशलिस्ट पार्टी और अन्यत्र पार्टी के कुछ लोगों के साथ जेल में गये और वहाँ जो हमने देखा अध्यक्ष महोदय, ऐसा था कि दिल्ली की जेल के इतिहास में क्या ऐसा नहीं हुआ।

श्री प्रकाशवीर शास्त्री : हिन्दुस्तान के इतिहास में कभी ऐसा नहीं हुआ।

Mr. Speaker: Do not go into the merits.

श्री कबरलाल गुप्त : इंसानों को हिरानों की तरह धारा गया उनको कत्ल करने की

धमकी दी गया, उनका पाटा गया। जेल की भीरता के ऊपर था हमला किया गया और अगर वह 25-30 लोग उनकी मदद नहीं करे तो उन भीरतो का भी कत्ल होता। अध्यक्ष महोदय, वहाँ जेल में खून बह रहा है। हम आपके पास आये हम सब लोग मिल कर आपके पास आये

Mr. Speaker: You can say all this in the afternoon. Further, I am calling your leader. Why don't you allow him to say something?

श्री कबरलाल गुप्त : चूँकि अभी मेरा व बाजपेयी जी का नाम लिया गया इसलिए मुझे एक मिनट में अपनी बात कह लेना ही जाय। शास्त्री जी ने जो हमारा अभी नाम लिया और कहा कि हमारा आपके साथ एजामेंट हुआ ती मैं बतलाना चाहता हूँ कि दरमजल हमारी और आपकी क्या बातचीत हुई थी?

Shri Hem Barua (Mangaldai): He wanted to throw some light on a secret deal which they have made with you.

श्री छटना बिहारी बाजपेयी : No Secret deal. अध्यक्ष महोदय, जब आज प्रातः काल हम लोग आपके मैसे तो हमने आपसे निवेदन किया था कि हमने इस बारे में स्वयं प्रस्ताव दिया है और आप उसे स्वीकार करे और सदन को चर्चा करने का मौका दे। आपने यह आपस की कि गृह मन्त्रालय की मांगों पर विचार हो रहा है इसलिए आप स्वयं प्रस्ताव पर इसकी चर्चा का मौका नहीं देगे। उसके बाद यह सुझाव था कि हमें विवाद के लिए छल्लग समय दे लेकिन हम लोग चाहते हैं कि स्वयं प्रस्ताव आप स्वीकार करे। सदन के और भी सदस्य इससे सहमत हैं इसलिए इस मामले पर स्वयं प्रस्ताव के रूप में चर्चा होनी चाहिए। वैसे तो मैं चाहूँगा कि कांग्रेस के सदस्य भी जेल में जो

[श्री मदन देहरो बाजपेयी]

कुछ हुआ उन्हा निन्दा करे लेकिन केन्द्रीय सरकार अपना ज़म्मेदारो स बच नही सकती और इस मामले में हम उसको निन्दा करना चाहेंगे।

Mr. Speaker: Since Congressmen had also visited the jail, at least some of them, I thought it was a non-party affair and it must be highlighted; it is not a question of censuring the Government because it cuts across all party lines. Congressmen had gone to the jail; SSP friends were also there—all of them had gone. So, you can bring it through a call-attention motion. As Shri Vajpayee says, call-attention notices are there, a number of them, and adjournment motions are there and after discussion, not only this morning but even two days ago when they came to me, I suggested that out of the time allotted for the Home Ministry's Demands I would allow one full hour for you friends, who have inspected the jail, including Congress friends who were there, and they could pinpoint it. Today they said that there should be a call-attention motion and this morning I allowed a call-attention motion. After my coming here, you want an adjournment motion. The time is the same, 1½ hours are allotted for this—4 to 5.30. If you want to call in an adjournment motion, I have no objection. You can call it so. But I do not know whether it is going to serve any useful purpose. However, at least, in future I must be careful while discussing. I have learnt a lesson now. Shri Nath Pai may ask for the leave of the House.

Shri S. S. Mothari (Mandla): On a point of order, Sir. How can the House discuss the Demands of ten ministries in one day?

Mr. Speaker: All the Demands that are pending on that day and which have not been discussed will be voted without discussion. It is such a sim-

ple matter. Should it be the subject matter of a point of order? Any Demand which is not discussed will be guillotined and voted.

श्री कबीर लाल गुप्त : कौन घटेशन दे बजे नहीं होगा ?

Mr. Speaker: How can you have both?

Shri Pileo Mody (Godhra): Sir, you should make a rule that nothing should be guillotined on the Budget.

Shri Nath Pai: Sir, I beg leave of the House to move the adjournment motion.

Mr. Speaker: Is there any objection?

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): No Sir.

Mr. Speaker: Then, we will take it up at 4 o'clock.

12.37 hrs.

ESTIMATES COMMITTEE

FOURTH REPORT

Shri P. Venkatasubbalah (Nandyal): Sir, I beg to present the Fourth Report of the Estimates Committee on the Ministry of Education—(i) National Museum, New Delhi; and (ii) National Gallery of Modern Art, New Delhi.

12.38 hrs.

*DEMANDS FOR GRANTS, 1967-68— Contd.

MINISTRY OF HOME AFFAIRS

Mr. Speaker: The House will now take up discussion and voting on

*Moved with the recommendation of the President.